

LIR No. 5122/2016

S P Malhotra vs M/s Arora Associates Reality Ltd.

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.

10.09.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for talks of settlement.

Perusal of the record shows that matter is fixed for final arguments on 17.10.2017, thereafter, it was submitted by the parties that they will settle the matter, but, till today, no settlement arrived at between the parties.

In view of the same, matter stands adjourned for talks of settlement, if any, failing which for final arguments on **03.10.2020**.

VEENA RANI

POLC/RADC

10.09.2020

LCA No. 104/2016

S P Malhotra vs M/s Arora Associates Reality Ltd.

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.

10.09.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for talks of settlement.

Perusal of the record shows that matter is fixed for arguments on application under Order 6 Rule 17 CPC, thereafter, it was submitted by the parties that they will settle the matter, but, till today, no settlement arrived at between the parties.

In view of the same, matter stands adjourned for talks of settlement, if any failing which for arguments on application under Order 6 Rule 17 CPC on **03.10.2020**.

VEENA RANI

POLC/RADC

10.09.2020

Misc. DJ No. 50/2018

Jitender Singh Choudhary vs M/s Indo Alusys Industries Ltd.

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.

10.09.2020.

Present : Shri Ajit Kumar Singh, AR for the workman.

None for the management.

The matter is fixed for filing of reply to the application filed by the workman for setting aside the order dated 04.01.208 passed by the Court.

Reply not filed.

Despite efforts, no one is connected through VC, on behalf of the management, in these circumstances, notice of the application be issued to the management for filing of reply to the application, which is returnable before the Court on **09.11.2020**.

VEENA RANI

POLC/RADC

10.09.2020

LIR No. 1620/2018

Naveen vs M/s Shubham Enterprises and Ors.

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.

10.09.2020.

Present : Shri Ajit Kumar Singh, AR for the workman.
 Shri Munna Lal Pandey, AR for the management No. 1
 to 3.
 Ms Manisha Shokeen, AR for the management No. 4.

The matter is fixed for talks of settlement, if any, failing which, for filing of WS by the management.

It is submitted by all the parties that they are ready for settlement and they will send their consent for referring their case to Lok Adalat on official email ID.

All the parties are directed to send their consent for referring their case to Lok Adalat for settlement on official email ID today itself.

In view of submissions of all the parties, the present matter is referred to Lok Adalat i.e. on **20.09.2020**.

All the parties are directed to appear before the Ld. Judge, Lok Adalat on 20.09.2020 through VC.

VEENA RANI

POLC/RADC

10.09.2020

LIR No. 1621/2018

Kunal vs M/s Shubham Enterprises and Ors.

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.

10.09.2020.

Present : Shri Ajit Kumar Singh, AR for the workman.

Shri Munna Lal Pandey, AR for the management No. 1 to 3.

Ms Manisha Shokeen, AR for the management No. 4.

The matter is fixed for talks of settlement, if any, failing which, for filing of WS by the management.

It is submitted by all the parties that they are ready for settlement and they will send their consent for referring their case to Lok Adalat on official email ID.

All the parties are directed to send their consent for referring their case to Lok Adalat for settlement on official email ID today itself.

In view of submissions of all the parties, the present matter is referred to Lok Adalat i.e. on **20.09.2020**.

All the parties are directed to appear before the Ld. Judge, Lok Adalat on 20.09.2020 through VC.

VEENA RANI

POLC/RADC

10.09.2020

LIR No. 1622/2018

Diwakar Gupta vs M/s Shubham Enterprises and Ors.

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.

10.09.2020.

Present : Shri Ajit Kumar Singh, AR for the workman.

 Shri Munna Lal Pandey, AR for the management No. 1 to 3.

 Ms Manisha Shokeen, AR for the management No. 4.

The matter is fixed for talks of settlement, if any, failing which, for filing of WS by the management.

It is submitted by all the parties that they are ready for settlement and they will send their consent for referring their case to Lok Adalat on official email ID.

All the parties are directed to send their consent for referring their case to Lok Adalat for settlement on official email ID today itself.

In view of submissions of all the parties, the present matter is referred to Lok Adalat i.e. on **20.09.2020**.

All the parties are directed to appear before the Ld. Judge, Lok Adalat on 20.09.2020 through VC.

VEENA RANI
POLC/RADC
10.09.2020

LIR No. 1623/2018

Mohd. Tarvez vs M/s Shubham Enterprises and Ors.

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.

10.09.2020.

Present : Shri Ajit Kumar Singh, AR for the workman.

Shri Munna Lal Pandey, AR for the management No. 1 to 3.

Ms Manisha Shokeen, AR for the management No. 4.

The matter is fixed for talks of settlement, if any, failing which, for filing of WS by the management.

It is submitted by all the parties that they are ready for settlement and they will send their consent for referring their case to Lok Adalat on official email ID.

All the parties are directed to send their consent for referring their case to Lok Adalat for settlement on official email ID today itself.

In view of submissions of all the parties, the present matter is referred to Lok Adalat i.e. on **20.09.2020**.

All the parties are directed to appear before the Ld. Judge, Lok Adalat on 20.09.2020 through VC.

VEENA RANI

POLC/RADC

10.09.2020

LIR No. 1624/2018

Suresh Kumar vs M/s Shubham Enterprises and Ors.

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.

10.09.2020.

Present : Shri Ajit Kumar Singh, AR for the workman.

Shri Munna Lal Pandey, AR for the management No. 1 to 3.

Ms Manisha Shokeen, AR for the management No. 4.

The matter is fixed for talks of settlement, if any, failing which, for filing of WS by the management.

It is submitted by all the parties that they are ready for settlement and they will send their consent for referring their case to Lok Adalat on official email ID.

All the parties are directed to send their consent for referring their case to Lok Adalat for settlement on official email ID today itself.

In view of submissions of all the parties, the present matter is referred to Lok Adalat i.e. on **20.09.2020**.

All the parties are directed to appear before the Ld. Judge, Lok Adalat on 20.09.2020 through VC.

VEENA RANI

POLC/RADC

10.09.2020

LC No. 1180/2016

Mehmood vs M/s Beacon Merchandise

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.

10.09.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for ME.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for ME on **09.11.2020**.

VEENA RANI

POLC/RADC

10.09.2020

LC No. 1346/2016

Kishan vs Beacon Merchandise

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.

10.09.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for ME.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for ME on **09.11.2020**.

VEENA RANI

POLC/RADC

10.09.2020

LC No. 1562/2016

Ram Varan vs Beacon Merchandise

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.

10.09.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for ME.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for ME on **09.11.2020**.

VEENA RANI

POLC/RADC

10.09.2020

LIR No. 333/2016

Mahavir Jha vs M/s Ashok Hotel

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.

10.09.2020.

Present : None for the workman.
 None for the management.

The matter is fixed for arguments on inquiry issue as well as on the Espousal issue.

Despite efforts, no one is connected through VC, on behalf of any of the parties, in these circumstances, matter stands adjourned for arguments on inquiry issue as well as on the Espousal issue on **16.10.2020**.

VEENA RANI

POLC/RADC

10.09.2020

LIR No. 4804/2016

Hanumant Chand vs M/s Living Media Ltd.

Matter taken up today through VC which is hosted by Ms Renu Gupta, Reader of the court, after its last date of hearing.

10.09.2020.

Present : Shri Jamnesh Kumar, AR for the workman.
 None for the management.

The matter is fixed for final arguments.

Despite efforts, no one is connected through VC, on behalf of the management, in these circumstances, matter stands adjourned for final arguments on **14.10.2020**.

Both the parties are directed to file their written submissions prior to next date of hearing.

VEENA RANI

POLC/RADC

10.09.2020